ITEM NO.101

## COURT NO.2

SECTION IX

SUPREME COURTOF INDIA RECORD OF PROCEEDINGS

Civil Appeal No(s). 329-330/2004

**GHAZI SAADUDDIN** 

Appellant(s)

VERSUS

| STATE OF MAHARAHSTRA THR. SECY & ORS.    | Respondent(s) |
|--|---------------|
| ([ TO GO BEFORE THREE HON'BLE JUDGES ] ) |               |

WITH

W.P.(C) No. 395/2020 (X) W.P.(C) No. 15/2020 (PIL-W) W.P.(C) No. 36/2020 (PIL-W) FOR ADMISSION) W.P.(C) No. 1454/2019 (X) W.P.(C) No. 1553/2019 (X) W.P.(C) No. 259/2012 (PIL-W) W.P.(C) No. 13/2008 (PIL-W) W.P.(C) No. 180/2004 (PIL-W) W.P.(C) No. 109/2011 (PIL-W) W.P.(C) No. 579/2009 (PIL-W) C.A. No. 2429-2430/2005 (IX) (Three Judges Bench Matter) C.A. No. 324-325/2004 (IX) (Three Judges Bench Matter) C.A. No. 327/2004 (IX) (Three Judges Bench Matter) C.A. No. 328/2004 (IX) (Three Judges Bench Matter) SLP(C) No. 38003/2013 (XII) W.P.(C) No. 47/2006 (X) W.P.(C) No. 94/2005 (PIL-W) W.P.(C) No. 625/2005 (PIL-W) W.P.(C) No. 693/2017 (PIL-W) Date : 12-04-2023 These appeals were called on for hearing today. CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL HON'BLE MR. JUSTICE AHSANUDDIN AMANULLAH HON'BLE MR. JUSTICE ARAVIND KUMAR

For Appellant(s) Mr. Prashant Bhushan, AOR Ms. Ria Yadav, Adv.

Ms. Chandan Ramamurthi, AOR

Mr. Ashwani Bhardwaj, AOR Dr. M P Raju, Adv. Ms. Mary Sharia, Adv. Ms. Vinay Bhardwaj, Adv. Mr. Rameshwar Prasad Goyal, AOR Mrs. Swarupama Chaturvedi, AOR Ms. Saumya Kapoor, Adv. Mr. Mohd. Irshad Hanif, AOR Mr. Manoj V. George, Adv. Mr. Amar Kumar Raizada, Adv. Mr. Gurmeet Singh, Adv. Ms. Pinky, Adv. Mr. Muhammad Ali Khan, Adv. Mr. Omar Hoda, Adv. Ms. Eesha Bakshi, Adv. Mr. Uday Bhatia, Adv. Mr. Kamran Khan, Adv. Mr. Abishek Jebaraj, AOR Mr. Nachiketa Joshi, Adv. Mr. Colin Gonsalves, Sr. Adv. Mr. Siddharth Seem, Adv. Ms. Hetvi Patel, Adv. Mr. Satya Mitra, AOR Mr. P. I. Jose, AOR Mr. Ravi Sagar, Adv. Mr. M. A. Chinnasamy, AOR Mrs. C Rubavathi, Adv. Mr. C Raghavendren, Adv. Mr. M Veeraragavan, Adv. Mr. V Senthil Kumar, Adv. Mr. Shivaji M. Jadhav, AOR Mr. Brij Kishor Sah, Adv. Mr. Adarsh Kumar Pandey, Adv. Ms. Apurva, Adv. Mr. Sanjay Jain, AOR Mr. Sajjan Singh Nahar, Adv. Mr. M. C. Dhingra, AOR Mr. Gaurav Dhingra, Adv. Mr. Dipanker Pokhriyal, Adv. Mr. Vikrant Yadav, Adv. Ms. Vijay Laxmi, Adv.

Mr. Arvind Kumar Singh, Adv. Mr. Sanjay Hegde, Sr. Adv. Mr. Chand Qureshi, AOR Mr. Mohammed Usman Siddiqui, Adv. Mrs. Aisha Siddiqui, Adv. Ms. Sakeena Quidwai, Adv. Dr. P.B. Reddy, Adv. Ms. Patnam Shyla, Adv. Ms. C.S. Hema, Adv. Mr. Satyakam Chakraborty, Adv. Mr. K.R.Anand, Adv. Mr. Mohit Yadav, Adv. Ms. Deepika Kumari, Adv. Mr. Sukesh Ghosh, Adv. Mr. Surendra Ramgopal Agrawal, Adv. Mr. Rama Kant Sharma, Adv. Mr. Manoj Selvaraj, Adv. Ms. J. Vijetha, Adv. Mr. J. Kiran, Adv. Mr. Bharath K., Adv. Mr. S. Gowthaman, AOR Mr. Sandeep Rana, Adv. Mr. Thomas Franklin Ceaser, Adv. Mr. S. Gowthaman, AOR Mr. Manoj Selvaraj, Adv. Mr. Sandeep Rana, Adv. Mr. Thomas Franklin Ceaser, Adv. Mr. S. Gowthaman, AOR Mr. Manoj Selvaraj, Adv. Mr. Sandeep Rana, Adv. Mr. Thomas Franklin Ceaser, Adv. Mr. Manoj Selvaraj, Adv. Ms. J. Vijetha, Adv. Mr. J. Kiran, Adv. Mr. Bharath, Adv. Mr. S. Gowthaman, AOR Mr. Sandeep Rana, Adv. For Respondent(s) Mr. Shivaji M. Jadhav, AOR Mr. Brij Kishor Sah, Adv. Mr. Shiv Ram Pandey, Adv. Mr. Alok Kumar, Adv. Mr. S. C. Birla, AOR Mr. Sridhar Potaraju, Adv. Ms. Sindoora V., Adv.

Mr. Aayush, Adv. Mr. Rajat Srivastava, Adv. Mr. A. Raghunath, AOR Ms. Karvi Kirshna Sharma, Adv. Mr. Hitesh Kumar Sharma, Adv. Mr. S.K. Rajora, Adv. Mr. Akhileshwar Jha, Adv. Ms. Yamini Sharma, Adv. Ms. Niharika Dwivedi, Adv. Ms. Shweta Sand, Adv. Ms. Kajal Kumari, Adv. Mr. Narendra Pal Sharma, Adv. Mr. S. P. Sharma, AOR Mr. B. Krishna Prasad, AOR Mr. R. C. Kohli, AOR Mr. Gurmeet Singh Makker, AOR Mr. Aman Vachher, Adv. Mr. Dhiraj, Adv. Ms. Anshu Vachher, Adv. Mr. Ashutosh Dubey, Adv. Mr. Abhishek Chauhan, Adv. Mrs. Reeta Dewan Puri, Adv. Mr. Amit Kumar, Adv. Mr. P. N. Puri, AOR Mr. K.M. Nataraj, ASG Mr. Amrish Kumar, AOR Mr. Vikrant Yadav, Adv. Mr. Kanu Agarwal, Adv. Mr. Apoorva Kurup, Adv. Mrs. Sunita Sharma, Adv. Mrs. Shraddha Deshmukh, Adv. Mrs. Nidhi Khanna, Adv. Mr. A.K Sharma AOR Mr. Ankur Talwar, Adv. Mr. Arvind Kumar Sharma, AOR Mr. Aniruddha Joshi, Adv. Mr. Siddharth Dharmadhikari, Adv. Mr. Aaditya Aniruddha Pande, AOR Mr. Bharat Bagla, Adv. Mr. Sourav Singh, Adv. Mr. Raj Bahadur Yadav, AOR Mr. Nishant Ramakantrao Katneshwarkar, AOR Mr. Sachin Patil, AOR M/S. Lawyer S Knit & Co, AOR Mr. Makarand D. Adkar, Adv.

Ms. Bharti Tyagi, AOR Applicant-in-person, AOR Mr. Mahfooz Ahsan Nazki, AOR Mr. Santhosh Krishnan, Adv. Mr. Shaik Mohammed Haneef, Adv. Ms. Deepshikha Sansanwal, Adv. Mr. Bhaskar Y. Kulkarni, AOR Ms. K. V. Bharathi Upadhyaya, AOR Dr. Nafis A. Siddiqui, AOR Mr. Raj Kumar Gupta, Adv. Mr. Anand Kumar Singh, Adv. Mr. Shekhar Kumar, AOR Dr. Joseph Aristotle S., AOR Mr. Raju Ramachandran, Sr. Adv. Mr. Santosh Paul, Sr. Adv. Mr. Sanbha Rumnong, Adv. Mr. Jaiwant Patankar, Adv. Ms. Lija M John, Adv. Mr. Maitreya Shetty, Adv. Mr. Mohd. Irshad Hanif, AOR Mr. Manoj V. George, Adv. Mr. Amar Kumar Raizada, Adv. Mr. Gurmeet Singh, Adv. Ms. Pinky, Adv. Ms. Kumud Lata Das, AOR Mr. Athar Alam, Adv. Mr. Harsh Ajay Singh, Adv. Ms. Pooja Rathore, Adv. Mr. K.M. Nataraj, ASG Mr. Vikrant Yadav, Adv. Mr. Kanu Agarwal, Adv. Mr. Apoorva Kurup, Adv. Mrs. Sunita Sharma, Adv. Mrs. Shraddha Deshmukh, Adv. Mrs. Nidhi Khanna, Adv. Mr. Ankur Talwar, Adv. Mr. Arvind Kumar Sharma AOR Mr. Amrish Kumar, AOR Mr. Atif Inam, AOR Mr. A. Raghunath, AOR Mr. C. U. Singh, Sr. Adv. Mr. M. R. Shamshad, AOR

Mr. Arijit Sarkar, Adv. Ms. Nabeela Jamil, Adv. Mr. Niaz A. Farooqui, Adv.

## UPON hearing the counsel the Court made the following O R D E R

The Constitutional issues arising in the present case have been sketched out in the order dated 21.01.2011.

Thereafter we have noticed the factum of setting up of a recently appointed Commission by the Government of India exercising powers under Section 3 of the Commission of Enquiry Act, 1952 headed by Shri Justice K.G. Balakrishnan (Retd.). We had flagged the issue in our order dated 07.12.2022 as to whether the Court should stay its hands till the report of the Commission comes or whether it should proceed on the basis of the material on record.

The petitioners have sought to canvass that this an unending exercise as there would be have been Commissions and reports and we may not see the light at the end of the tunnel as if the whole exercise has to be undertaken again, it will require a considerable period It is their submission that the material on of time. present is sufficient to record at answer the Constitutional question.

On the other hand, learned ASG submits that the exercise based on empirical data is in progress before the Balakrishnan Commission and we should await the said

response.

The counsels opposing the petition on behalf of different stakeholders have also sought to raise some other issues dependent on the nature and character of beliefs of the three religions and whether the caste system can be imported into the Muslim and Christian religions.

Another issue which has been flagged is as to what is the effect of the report of a Commission of Enquiry which is rejected/not accepted by the Government i.e. whether the empirical data stated to have formed the basis of the report can be looked into for purposes of determination of the Constitutional issues as the empirical data would have bearing in view of the observations in the judgment of this Court in *Soosai Etc. v. Union of India & Ors.* - (1985) Suppl. SCC 590 at para 8.

The aforesaid would require some time to debate the issues as to how to proceed with the matter. In any case, we will have to take up the matter for the said determination.

List on the Miscellaneous Board on 11.07.2023 for directions to ensure that the house keeping task is over.

Learned counsel for the parties will file a short synopsis running into not more than five pages each, if not already filed as per order dated 30.08.2022.

It appears from the tentative assessment that the two sides would require about two days each.

We consider appropriate to appoint Mr. Nachiketa Joshi, and Mr. S. Gowthaman, learned counsels as the nodal officers to prepare a join compilation and we will only look to that compilation for the purpose of hearing.

(ASHA SUNDRIYAL) ASTT. REGISTRAR-cum-PS (POONAM VAID) COURT MASTER (NSH)